

In addition to regular schemes of crop damage, the farmers are also entitled for benefits under the National Agricultural Insurance Scheme of the Ministry of Agriculture, which is being implemented by the State Governments.

During 2013-14, both the installments of Central share of SDRF amounting to ₹ 170.50 crore each have been released to the State Government on 7th October and 20th December, 2013 respectively. In addition, the Government of India has released an amount of ₹ 585.72 crore (₹ 262.38 crore to respond to the floods of 2013 and ₹ 323.34 cr. in the context of response to hailstorms in 2014) from NDRF to the State Government for management of relief necessitated by notified natural disasters during 2013-14.

#### **Extending visa-on-arrival scheme to more countries**

3766. SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether introduction of Visa-on-Arrival (VoA) Scheme has increased the number of tourists into the country;

(b) if so, whether Government has recently decided to extend the said scheme to more countries;

(c) if so, the details thereof and the names of the countries to whom this scheme is made available; and

(d) whether Government proposes to extend this facility at more airports in the country in view of extension of the scheme to more countries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Tourists from countries covered in the Tourist Visa on Arrival facility, have availed the facility as given below:

Year	No. of Tourists
2010	6549
2011	12761
2012	16084
2013	20294
2014 (Upto July 31, 2014)	14415

(b) to (d) Presently Tourist Visa on Arrival facility is available for the citizens of 12 countries (viz. Japan, Singapore, Finland, Luxembourg, New Zealand, Cambodia, Laos, Vietnam, Philippines, Myanmar, Indonesia and Republic of Korea) for arrival at 8 airports

(viz. Delhi, Mumbai, Chennai, Kolkata, Hyderabad, Bengaluru, Thiruvananthapuram and Cochin airports). The additional countries to whom the Tourist Visa on Arrival facility may be extended would be identified in a phased manner.

**Immigration facilities at international cruise terminal in Mumbai**

3767. SHRI PREM CHAND GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that immigration formalities are presently operational outside the entrance of Mumbai port instead of international cruise terminal;
- (b) if so, the reasons therefor; and
- (c) whether Government is taking steps to undertake all formalities of immigration at international cruise terminal in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) No, Sir. Immigration formalities are carried out within the Mumbai Port premises. Only sign on and sign off formalities are done at Immigration office at the entrance of Mumbai Port. Immigration formalities are done on board for cruise liners.

- (c) The present system of on board immigration clearance for cruise liners would continue.

**Unspent balance with States under MPF scheme**

3768. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is of the view that there are large unspent balances lying with State Government which are allocated for modernisation of State Police Forces;
- (b) if so, whether Government has taken any steps to ascertain the reasons for this;
- (c) whether Government has taken any steps to persuade the States to complete the projects pertaining to modernisation of Police Forces at the earliest; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) A statement showing the details of the funds for which the utilisation certificate have fallen due as on 01.04.2014 is given in Statement (*See below*). The State Police Organisations have attributed the delay in utilisation of Modernisation of State Police Forces (MPF) Scheme funds to lengthy tender procedures, non-receipt of